





Sr. No.	Date	Orders
		<p data-bbox="443 293 708 327">% 22.11.2004</p> <p data-bbox="443 376 1337 456">Present: Mr. R D Jolly for the Appellant Mr. V K Rao for counsel for the respondent</p> <p data-bbox="443 501 699 535">+ITA 87/2004</p> <p data-bbox="443 622 1528 1070">The decision in <u>Commissioner of Income Tax vs. Ram Commercial Enterprises Ltd.</u> 246 ITR 568 has been considered by us and in view of that decision it is very clear that there is no error of law in the impugned order. In view of this, no substantial question of law arises in this appeal and the appeal is dismissed.</p> <p data-bbox="1018 1084 1310 1196"> CHIEF JUSTICE</p> <p data-bbox="932 1218 1426 1317"> BADAR DURREZ AHMED, J</p> <p data-bbox="432 1317 788 1391">November 22, 2004 mv</p>